

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 110
(IB)-1493(PB)/2018

IN THE MATTER OF:

Enkay (India) Rubber Co. Pvt. Ltd.	Applicant/petitioner
Vs.		
Sumeru Processors Pvt. Ltd.	Respondent

Order under Section 7 of IBC, 2016

Order delivered on 31.07.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant	Mr. Mohd. Nazim Khan, PCS for Mr. Mohtashim Kibriya, Adv. for Axis Bank
For the RP	Mr. Saurabh Kalia, Adv. with Mr. Vijender Sharma, RP
For the Respondent(s):-	Mr. Santosh Kr. Pandey, Mr. Rahul Pandey, Mr. Deep Paut, Advs. for Mr. Niraj Jha(R-2) Mr. Anurag Sharma, Adv. for R-2 in CA-927 &1326/2019 Mr. Narendera M. Sharma, Ms. Anindita Saha, Mr. Pravesh Khyalia, Advs.for R4 & 5. & for R-1 Dhiren Navlakha

ORDER

CA-1326(PB)/2019:-

Learned counsel for the respondent No. 2 states that reply shall be filed during the course of the day and a copy thereof has already been served to the counsel for the applicant. Learned counsel for the respondent No. 3 seeks short time to file reply. Let reply be filed within five days with a copy in advance to the counsel opposite. Learned counsel for the RP undertakes to file consolidated rejoinder in response to the reply by respondent 1 to 5 and bring out the list

of documents/details not received within a week and serve the copy thereof and rejoinder to the respondent.

Mr. Vijay Kr. Jain, respondent no. 6 the statutory auditor of Manvi & Associates undertakes to file hard copy of the reply during the course of the day with a copy in advance to the counsel opposite.

List on 09.08.2019.

CA-1463(PB)/2019:-

The present application has been filed by Axis Bank. Learned PCS for the applicant is directed to take proper instructions and place on record the basic documents whereby the huge claim amount of the bank have been waived.

List on 09.08.2019.

CA-1462(PB)/2019:-

Ist status report filed by IRP is filed on 10.06.2019 but the objections were removed only on 22.07.2019 hence this report coming for the first time. The same is taken on record subject to all just exceptions. The office is directed to maintain the record and place the same before the Bench at the time of final disposal.

The application stands disposed of.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)